2163 Committee of Members [5 SEP. 1958] examine the causes of of Parliament to industrial unrest

RAJYA SABHA

Friday, 5th. September, 1958

The House met at eleven of the . clock, MR. CHAIRMAN in the Chair.

STATEMENT *RE* BUSINESS IN RAJYA SABHA FOR THE WEEK COMMENCING 8TH SEPTEMBER, 1958

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA) : Sir, with your permission I rise to announce that Government business in this House for the next week will consist of:

- Further consideration and passing of the Sugar Export Promotion Bill, 1958, as passed by Lok Sabha.
- <2) Consideration and return of the following Bills as passed by Lok Sabha: —
 - (i) Central Sales Tax (Second Amendment) Bill, 1958.
 - (ii) Estate Duty (Amendment) Bill, 1958.
- <3) Consideration and passing of the following Bills as passed •by Lok Sabha: —
 - (i) Banaras Hindu University (Amendment) Bill, 1958.
 - (ii) Trade and Merchandise Marks Bill, 1958.
 - (in) Industiial Disputes (Banking Companies) Decision Amendment Bill, 1958.
 - (iv) Sea Customs (Amendment) Bill, 1958.
 - (v) Manipur and Tripura (Repeal of Laws) Bill, 1958.
 - (vi) Rajghat Samadhi (Amendment) Bill, 1958.

I may also inform the House that discussion on food situation will take place on 15th and 16th September and on the Planning Commission's Memorandum on Appraisal and Prospects of the Second Five Year Plan on 24th and 25th September, 1958.

55 RSD-1.

SHRI BHUPESH GUPTA (West Bengal): Sir, I have my serious objection to the food debate being put off to 15th and 16th.

MR. CHAIRMAN: We will consider it in the Business Advisory Committee and try our best . . .

SHRI BHUPESH GUPTA: We want the food debate on Monday. We are very clear about it.

MR. CHAIRMAN: We shall consider it.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): Can we take it that it will be circulated tomorrow morning?

MR. CHAIRMAN: Mrs. Tarkesh-wari Sinha.

PAPER LAID ON THE TABLE

NOTIFICATION PUBLISHING WEALTH-TAX (EXEMPTION OF HEIRLOOM JEWELLERY OF RULERS) RULES, 1958

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA) : Sir, I beg to lay on the Table, under sub-section (4) of section 46 of the Wealth-tax Act, 1957, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 719, dated the 18th August, 1958, publishing the Wealth-tax (Exemption of Heirloom Jewellery of Rulers) Rules, 1958. [Placed in Library. *See* No. LT-895/58.]

RESOLUTION *RE* APPOINTMENT OF A COMMITTEE OF MEMBERS OF PARLIAMENT TO EXAMINE THE CAUSES OF INDUSTRIAL UNREST *continued*

MR. CHAIRMAN: We now get back to further discussion of the Resolution. Mr. Bhupesh Gupta was speaking. The Mover and the Minister have thirty minutes each and other Members fifteen minutes. Mr. Bhupesh Gupta.